

FIR No. 390/19, PS Punjabi Bagh
State Vs Mohd Ikram @ Arif
U/s 387 IPC

02-09-2020

Present: Ld. APP for the State.

Learned Counsel Sh. Sunil Tomar is present through Cisco Webex meet application.

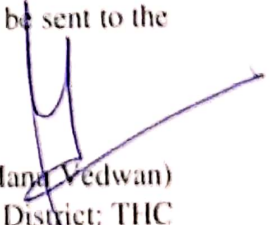
This is an application moved by the Ld Counsel for the accused applicant Mohd Ikram @ Arif under section 437 Cr PC for grant of interim bail for a period of 3 months.

It is submitted by Id. Counsel that bail of the accused / applicant has been extended till 11.09.2020 in case FIR No.389/2019 under section 302 Indian Penal Code and section 25/27 of Arms Act by the Hon'ble Sessions Court.

Heard. In view of overall circumstances, the bail of the accused / applicant Mohd. Ikram @ Arif in the present case is also extended till 11.09.2020 subject to previous conditions of bail.

The applicant/accused shall surrender before the concerned Jail Superintendent after expiry of interim bail period. The copy of this order be sent to the concerned Jail Superintendent.

The application is accordingly disposed off.


(Manu Vedwan)
MM: West District: THC
Delhi / 02-09-2020

FIR No.013257/2020
u/s 379 IPC
PS Punjabi Bagh

02.09.2020

Application for rectification in superdari order dated 25.08.2020 received from Ld. Duty

Present: Ld. APP for the State.

Applicant Liza Gulati in person.

Heard. Perused the application.

IO's reply received through whatsapp also perused as per which is correct FIR Number is 013257/20.

In view of reply received, **the superdari order dated 25.08.2020 is rectified and be treated as passed in the FIR no.013257/2020, PS Punjabi Bagh, which was moved for release of vehicle no.DL10 SX 9788 (Activa) only.**

The superdari order dated 25.08.2020 be read with the present order. IO is directed to release the above said vehicle in terms of conditions mentioned in the order dated 25.08.2020.

Application disposed of accordingly.

Copy of order be given dasti to applicant.

(Manu Vedwan)

MM-01(West)/THC:Delhi

02.09.2020

FIR No.872/14
Case No.66813/16
PS Patel Nagar

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

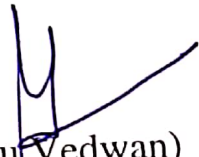
Ld. Counsel for all the accused persons is present through Cisco webex meet application.

Submissions heard on the point of charge.

Perused the file.

On the basis of prima facie materials, offences under section 332/461 DMC Act is made out against all the accused persons and accordingly notice be framed to all the accused persons on the next date of hearing.

Be put up for appearance of all accused persons as well as framing of charge on 01.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.400/04
Case No.73335/16
PS Punjabi Bagh

02.09.2020

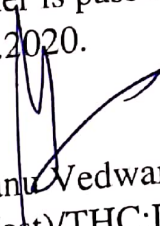
The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for convict.

Presence of convict could not be procured on the Cisco webex
meet application. In the interest of justice, no adverse order is passed today.

Previous order be complied afresh for 05.10.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.10691/15
Case No.4073/17
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused in person.

02.12.2020, In the interest of justice, be put up for purpose fixed on

(Manu Vedwan)

MM-01(West)/THC:Delhi
02.09.2020

FIR No.572/17
Case No.2638/18
PS Punjabi Bagh

02.09.2020

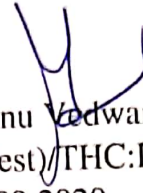
The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, be put up for purpose fixed on

02.12.2020.



(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.49/18
Case No.5169/18
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused in person.

None for complainant Shrashti Sharma.

Presence of complainant Shrashti Sharma could not be procured
on the Cisco webex meet application. In the interest of justice, be put up for
purpose fixed on 02.12.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

02.09.2020

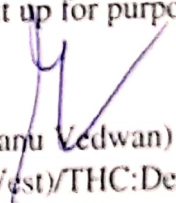
Vaibhav Sharma Vs. Madan etc.
Case No.12756/18
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for complainant.


Presence of complainant could not be procured on the cisco webex meet application. In the interest of justice, be put up for purpose fixed on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

2020-21-2021-22
1. 2020-21-2021-22
2020-21-2021-22

The present case was earlier reported under the name of
2020-21-2021-22 in the Department of Health and Family Welfare

Section 13(1) of the Act
The present case
In the absence of any other information received from
2020-21-2021-22


Name of the Officer
2020-21-2021-22
2020-21-2021-22

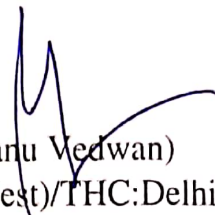
FIR No.521/18
Case No.3548/19
PS Tilak Nagar

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
None for accused persons.
None for IO.

In view of overall circumstances and in the interest of justice, be put up for purpose fixed on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

e-FIR No.28845/19
Case No.1286/20
PS Punjabi Bagh
u/s 411 IPC

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Accused is stated to be on bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence.

Let accused be summoned through IO returnable by 02.12.2020.

Notice to surety be also issued to furnish document in terms of earlier order dated 04.03.20.

(Manu Vedwan)

MM-01(West)/THC:Delhi

02.09.2020

FIR No.445/19
Case No.8408/19
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

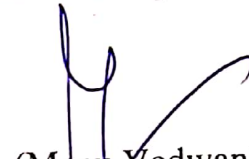
Present: Ld. APP for the State.

Accused in person.

Copy of charge sheet supplied to the accused.

Be put up for scrutiny of documents and further proceedings on

02.12.2020.



(Manu Vedwan)

MM-01(West)/THC:Delhi

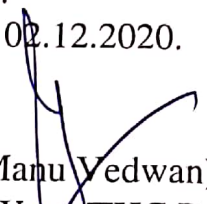
02.09.2020

FIR No.127/19
Case No.6298/19
PS Tilak Nagar

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Anish Kumar, Id. Counsel for accused.
At request, be put up for purpose fixed on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No. 153/19
Case No. 8979/19
PS Punjabi Bagh

02.09.2020

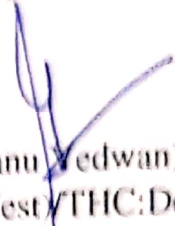
The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

In the interest of justice, no adverse order is passed today.

Be put up for purpose fixed on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.70/19
Case No.10013/19
PS Punjabi Bagh

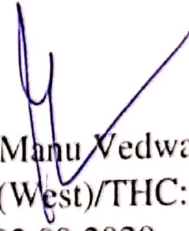
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received due to Covid 19. In the interest of justice, let previous order be complied afresh returnable by 02.12.2020.



(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.70/19
Case No.10013/19
PS Punjabi Bagh

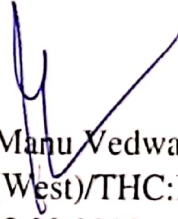
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received due to Covid 19. In the interest of justice, let previous order be complied afresh returnable by 02.12.2020.



(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.144/19
Case No.10018/19
PS Punjabi Bagh

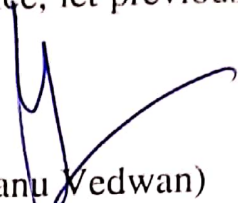
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

Summons were issued to the accused however the same could not be received due to Covid 19. In the interest of justice, let previous order be complied afresh returnable by 02.12.2020.

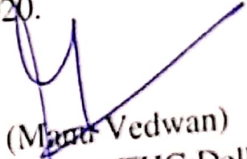

(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.567/19
Case No.10055/19
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.
Sh. Anil Kumar Sharma, LAC for accused.
Be put up for purpose fixed on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

Jagdish Vs. Amit Bohra etc.
Case No.10013/19
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

Presence of complainant could not be procured on the Cisco webex meet application.

In the interest of justice, be put up for purpose fixed on 02.12.2020.

(Manu Wedwan)
MM-01(West)/THC:Delhi
02.09.2020

Asha Sachdeva Vs. TDI Infrastructure Ltd. Etc.
Case No.2001/20
PS Punjabi Bagh

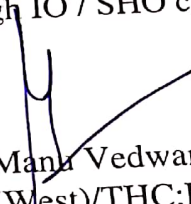
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ms. Nidhi Bindra, Ld. Counsel for complainant is present through Cisco webex meet app.

Copy of complaint alongwith documents supplied which were put in the petition box and be taken out as per orders of Ld. District Judge.

01.10.2020. Heard. Perused. Let ATR be called through IO / SHO concerned


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.556/20
Case No.2715/20
PS Punjabi Bagh

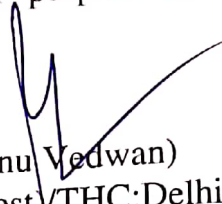
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for
02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

None for accused.

02.12.2020. In the interest of justice, be put up for purpose fixed on


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.530/20
Case No.2938/20
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

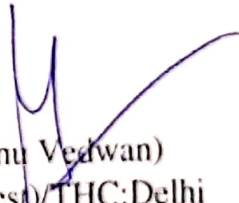
Present: Ld. APP for the State.

Accused is stated to be on police bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence.

Let accused be summoned for 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.3550/19
Case No.3147/20
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

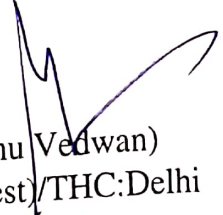
Present: Ld. APP for the State.

Accused is stated to be on police bail.

Perused the file.

On the basis of charge sheet and annexed documents, I hereby take cognizance of the offence.

Let accused be summoned for 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.109/19
Case No.3084/19
PS Tilak Nagar

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

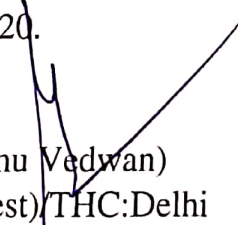
Ld. Counsel for all the accused is present through Cisco webex meet application.

Submissions heard on the point of charge.

Perused the file.

On the basis of prima facie materials, offences under section 332/461 DMC Act is made out against the accused and accordingly notice be framed to the accused on the next date of hearing.

Be put up for framing of charge on 02.12.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.495/18
Case No.681/19
PS Punjabi Bagh

02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: Ld. APP for the State.

Applicant / accused in person.

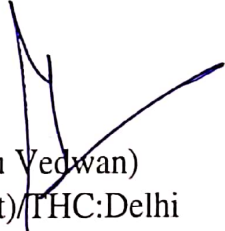
An application for release of driving license no.DL-0319960243912 and Badge No.P31104155 on superdari is moved by applicant.

Heard. Perused the file and the application.

In view of submissions made, application is allowed. The original DL and Badge is lying with the MHC(M) concerned. In these circumstances, let the aforementioned original ID and badge of accused be released to the accused by the IO / MHC(M) concerned against due acknowledgement and as per rules. Acknowledgment of the same be filed in the court by the IO. **Accused is directed to deposit the aforesaid DL and Badge after its renewal within one month.**

Application disposed of accordingly.

Put up on date fixed.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.622/2019
u/s 25 Arms Act
PS Punjabi Bagh
State Vs. Manish

02.09.2020

Present: Ld. APP for the State.

Ld. Counsel for the accused Manish connected through Cisco Webex meet application.

Vide this order I will dispose off the bail application moved on behalf of accused Shiva. It is submitted by Ld. Counsel that accused has been falsely implicated in the present case. It is also submitted that nothing has been recovered from the possession of accused. It is further submitted that co-accused has already been granted bail by the Ld. court. It is submitted that the accused is in JC since 02.11.2019. It is also submitted that alleged recovery has already been effected and charge sheet has already been filed and accused is no more required any custodial interrogation. It is submitted that accused belongs to a good family and ready to abide by the terms of the bail.

Heard. Perused.

Considering the submissions made and the fact that recovery has already been effected, co-accused has already been granted bail and the charge sheet has already been filed, accused / applicant is no more required for any custodial interrogation, accordingly, accused Manish is granted to bail on furnishing personal bond in sum of Rs.10,000/- with one surety of like amount subject to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidences in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before this court on each and every date of hearing.

Accused be released from JC if not required in any other case. Copy of this order be sent to Jail Superintendent concerned. Copy of this order be sent to ld. Counsel through whatsapp.

(MANU VEDWAN)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.602/20
PS Punjabi Bagh

02.09.2020

Bail bond received from Ld. Duty MM.

Present: Ld. APP for the State.

None for surety.

Let notice be issued to surety for 23.09.2020.


(Manu Vedwan)

MM-01(West)/THC:Delhi

02.09.2020

Ch. No.DL209162N804185101
Circle MTC

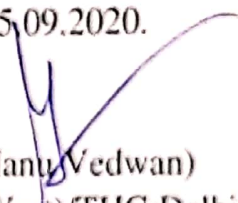
02.09.2020

Bail bond received from Ld. Duty MM.

Present: Ld. APP for the State.

None for applicant.

Be put up for appearance of applicant on 05.09.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

Vehicle no.DL8S CL 2956
Circle MTC

02.09.2020

Bail bond received from Ld. Duty MM.

Present: Ld. APP for the State.

None for applicant.

Be put up for appearance of applicant on 05.09.2020.

(Manu Vedwan)

MM-01(West)/THC:Delhi

02.09.2020

Vehicle no.DL8S CR 8605
Circle MTC

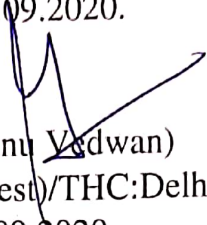
02.09.2020

Bail bond received from Ld. Duty MM.

Present: Ld. APP for the State.

None for applicant.

Be put up for appearance of applicant on 05.09.2020.


(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

FIR No.0193/20
U/s. 279/338 IPC
PS Punjabi Bagh

02.09.2020

This is an application for releasing vehicle No. DL-10S 2408 on superdari moved by the applicant Reena.

Present:- Ld. APP for the State.

Ld. Counsel for Applicant Reena is present through Cisco webex meet application.

Vehicle is registered in the name of applicant. Aforesaid vehicle is victim vehicle.

Reply of IO perused. Same is taken on record. As per report of IO, IO has no objection in releasing the aforesaid vehicle. Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, wherein it has been held,

"68. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in Crl. M.C. No. 4485/2013 dated 10.09.2014.

Considering the facts and circumstances and law laid down in the above said case laws, let the vehicle in question bearing registration number **DL-10S 2408** be released to the applicant on furnishing **security bond as per valuation report of the vehicle**. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court. IO shall also verify the insurance of the aforesaid vehicle. **Photographs of the vehicle be taken by the SHO /IO concerned as mentioned above and shall file the same along with negatives/CD along with challan in the court. Cost of the photographs shall be borne by the applicant. The panchnama be also prepared (as mentioned above) before releasing the vehicle.** Copy of this order be sent to the Id. Counsel for the applicant through Whatsapp. Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

(Manu Vedwan)

MM/West/THC/Delhi/02.09.2020

Vehicle No.HR26 DC 6896
Challan no. DL35754200828094713

02.09.2020

Present. Ld. APP for the State.

None for applicant.

Request is made to release the vehicle bearing no. **HR26 DC 6896** on superdari. Applicant submits that he is the registered owner of the above said vehicle.

Submissions heard. All the relevant documents perused carefully.

The vehicle bearing no.**HR26 DC 6896** be released to the registered owner after preparing a panchnama in terms of judgment of Manjeet Singh Vs. State for the purpose of secondary evidence to the satisfaction of TI concerned after due verification regarding address, claim and identity with the conditions that the same will be produced as and when required by this court. The applicant will intimate the court in case he changes his address.

It is to be noted that vehicle to be released by **TI concerned only after due verification of the address and the identity of ownership of the vehicle / registered owner**. TI concerned to release the vehicle only after said verification of ownership as well as verification of documents.

Copy of this order be given dasti to the applicant. Application is disposed of accordingly.

Put up for FP/disposal of challan on 06.10.2020.


(Manu Vedwan)
MM(West)/PHC/02.09.2020

Subhash Chander Dua Vs. Jagdish Chander Dua
Case No.9005/16
PS Punjabi Bagh

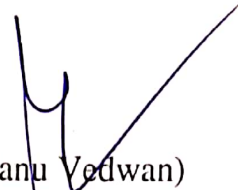
02.09.2020

The present case was earlier adjourned en-block on 22.04.2020 for 02.09.2020 as per the directions of Hon'ble High Court.

Present: None for complainant.

None for accused.

Presence of parties could not be secured on the Cisco webex meet application. In the interest of justice, be put up for purpose fixed on 02.12.2020.



(Manu Vedwan)
MM-01(West)/THC:Delhi
02.09.2020

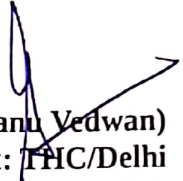
CC No. 9426/2019
State Vs Rahul @ Machchi @ Rohit
FIR NO. 031206/2019
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.


(Manu Vedwan)
MM: West District: JHC/Delhi
02-09-2020

CC No. 450/2019
Hari Om Rastogi Vs Vinod
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
02-09-2020

CC No. 537/2019
State Vs Sahib
FIR NO. 669/2018
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.
Sh Sunny Garg, Ld LAC for the accused.
As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Mand Vedwan)
MM: West District: THC/Delhi
02-09-2020

CC No. 3214/2018
Meena Devi Vs Subhash Chand
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: None.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)
MM: West District: EHC/Delhi
02-09-2020

CC No. 1872/2017
State Vs Raj Kumar Manocha
FIR NO. 731/2016
PS Hari Nagar

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

Sh Lakshay Raheja, Ld Counsel for the accused.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Mani Vedwan)

MM: West District: THC/Delhi
02-09-2020

CC No. 1857/2017
State Vs Mohd Irfan
FIR NO. 917/2015
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Mang Vedwan)
MM: West District/FIC/Delhi
02-09-2020

CC No. 74973/2016
State Vs Lalit @ Pradeep
FIR NO. 355/2016
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
02-09-2020

CC No. 64606/2016
State Vs Parmod Paddar
FIR NO. 21/2016
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present:

Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

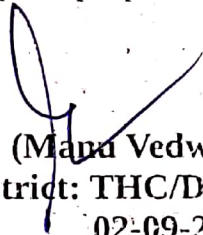
(Manu Vedwan)
MM: West District: DHC/Delhi
02-09-2020

CC No. 72458/2016
State Vs Jas Pal Singh
FIR NO. 601/2015
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.
Sh Satbir Singh, Ld Counsel for the accused alongwith
accused.
As per the circular number 26/DHC/2020 dated 30-07-2020
of Hon'ble High Court, the matter be put up for purpose
fixed on 02-12-2020.


(Manu Vedwan)
MM: West District: THC/Delhi
02-09-2020

CC No.65512/2016
State Vs Sachin Kapoor
FIR NO. 769/2014
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.
Sh Himanshu Sharma, Ld Counsel for the accused.
As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)
MM: West District: THC/Delhi
02-09-2020

CC No.68139/2016
State Vs Shah Alam
FIR NO. 411/2011
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi

02-09-2020

CC No.69915/2016
State Vs Sunil Kumar Tandon
FIR NO.293/2008
PS Punjabi Bagh

02-09-2020

The present case was earlier adjourned en-block on 22-04-2020 for 02-09-2020 as per the directions of the Hon'ble High Court.

Present: Ld APP for the State.

As per the circular number 26/DHC/2020 dated 30-07-2020 of Hon'ble High Court, the matter be put up for purpose fixed on 02-12-2020.

(Manu Vedwan)

MM: West District: THC/Delhi
02-09-2020